

3
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 551 OF 2013
Cuttack, this the 14th day of August, 2013

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

.....

Viswajeet Prasad,
aged about 30 years,
Son of Gokul Prasad,
At/PO-Bara Lota,
P.S-Daltengang,
District-Palamau, (Jharkhand)-822102

.....Applicant

Advocate(s)..... M/s. A. Swain, S.C. Mohanty, P.K. Mishra,
N.C. Moharana, P.M. Patasahani

VERSUS

Union of India represented through

1. The Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi-110001.
2. General Manager,
East Coast Railway, ECoR Sadan,
Chandrasekharpur, Bhubaneswar-751017,
Dist-Khurda.
3. Chief Personnel Officer,
Railway, ECoR Sadan,
Chandrasekharpur, Bhubaneswar-751017,
Dist-Khurda.
4. Deputy Chief Personnel Officer (Recruitment),
Railway Recruitment Cell, Rail Sadan,
Chandrasekharpur, Bhubaneswar-751017,
Dist-Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath

Alka

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A. Swain, Ld. Counsel for the applicant, and Mr. T. Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. Mr. Swain, Ld. Counsel for the applicant, submitted that in pursuance of the advertisement dated 28.10.2006 the applicant has applied for the post of Junior Trackman and Helper-II and after verification of the documents the applicant has not been issued with the appointment letter though on the several occasion he approached the authorities on personal manner. Mr. Swain further submitted that though the applicant came out successful in the written test and also physical efficiency test, on intimation dated 30.05.2012, his documents were verified and examination was done by the Railway Doctor, but till date he has not received any appointment letter. Mr. Swain brought to our notice the representation made by the applicant on 19.02.2013 due to inaction of the Respondents in not offering the order of appointment in favour of the applicant.

3. Per contra, Mr. T.Rath, Ld. Standing Counsel for the Railways, submitted that the recruitment process in pursuance of the advertisement made on 28.10.2006, in the meantime, has been completed and the vacancies which remained unfilled has been re-advertised and, therefore, there is no further scope for the applicant to re-agitate the issue for consideration of his case for appointment against 28.10.2006 advertisement.

4. Taking into account the rival submissions made by the respective parties, without entering into the merit of this case, we dispose of



15

this O.A. at the stage of admission itself by directing Respondent No.4, i.e. Dy. Chief Personnel Officer (Recruitment), to consider the representation, if at all made by the applicant on 19.02.2013 and if the same is still pending, and dispose of the same by way of a well reasoned order and communicate the result thereof to the applicant within 60 days from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, O.A. stands disposed of at the stage of admission itself.

6. Copy of this order, along with paper book, be transmitted to Respondent No. 4 at the cost of the applicant, for which Mr. Swain, Ld. Counsel for the applicant, undertakes to file the postal requisites by 19.08.2013.


MEMBER (Admn.)


MEMBER (Judl.)

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